

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY
OF THE STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 7th May, 2022 is published together with Statement of Objects and Reasons for general information:-

L.A Bill No. 30 of 2022

**A Bill further to amend the Tamil Nadu Payment of
Salaries Act, 1951.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-third Year of the Republic of India as follows:-

Short title and
Commencement.

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2022.

(2) It shall come into force at once.

Amendment of
section 12.

2. In section 12 of the Tamil Nadu Payment of Salaries Act, 1951, for sub-section (2) excluding the proviso thereto, the following sub-section shall be substituted, namely:-

Tamil Nadu Act XX
of 1951.

“(2) The salary referred to in clause (a) of sub-section (1), the compensatory allowance referred to in sub-section (1-A), the constituency allowance and the postal allowance referred to in sub-section (1-AA) and the telephone allowance referred to in sub-section (4-B) shall accrue to a Member from the date on which he is declared duly elected or if such declaration is made before the vacancy occurs, from the date of occurrence of the vacancy.”.

STATEMENT OF OBJECTS AND REASONS

As per Article 334(b) of the Constitution of India, as amended by the Constitution (One Hundred and fourth Amendment) Act, 2019, the representation of the Anglo-Indian community in the House of the People and in the Legislative Assemblies of the States by nomination, shall cease to have effect on the expiration of a period of seventy years from the commencement of the Constitution. Hence no person has been nominated from the Anglo Indian community to the 16th Tamil Nadu Legislative Assembly constituted on 03.05.2021.

2. In the light of the said Constitution (One Hundred and fourth Amendment) Act, 2019, the Government have decided to amend the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), suitably.

3. The Bill seeks to give effect to the above decision.

M.K. STALIN,
Chief Minister.

Secretariat,
Chennai-600 009,
7th May 2022.

K. SRINIVASAN,
Secretary.